

ITEM NO.12

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION NO.545 OF 2018
IN

WRIT PETITION (C) NO. 509/2015 ANINDITA

PUJARI

Petitioner(s)

VERSUS

THE SUPREME COURT OF INDIA
THROUGH THE SECRETARY GENERAL & ANR.

Respondent(s) /
Applicant(s)

Date : 10-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MRS. JUSTICE R. BANUMATHI
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Ms. Indira Jaising, Sr. Adv.
Ms. Kavita Bhardwaj, Adv.
Ms. Ajita Sharma, Adv.
Ms. Aarti Kumar, Adv.
Ms. Dharitry Phookan, AOR

For Respondent(s) Mr. Sidharth Luthra, Sr. Adv.
Ms. Supriya Juneja, AOR
Ms. Drishti Harpalani,
Adv.

Mr. Vikas Singh, Adv.
Mr. Vikrant Yadav, Adv.
Mr. Rajiv Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

On a request made by the learned counsel, the Secretary to the Ministry of Women and Child Development is formally impleaded to the present proceedings.

Notice be issued to the newly impleaded party.

The report submitted by the learned Secretary General of the Supreme Court of India dated 07.07.2018 has been duly perused by us.

In the said report it is stated that the matter pertaining to out-sourcing of the staff of the Creche (partly) is presently engaging the attention of the Ministry of Women and Child Development which Ministry has indicated by its letter dated 06.07.2018 that some further time may be granted to finalize the issue.

We grant the Ministry of Women and Child Development six weeks further time to finalize the issue with regard to provision for placing the services of trained personnel in the Creche in the Supreme Court premises.

Shri Sidharth Luthra, learned senior counsel appearing for the Registry, shall also take up, with the Ministry whether it will be possible for the Ministry to designate one or two member(s) of the Staff, if out-sourcing is to be provided, who are trained in giving basic lessons to some of the children who are using the Creche after school hours (age group of 3 to 6 years). Shri Luthra shall also

interact with all stake holders regarding the possibility of securing finances from independent sources for the upkeep and maintenance of the Creche and for procurement of infrastructure in the future.

List the matter after six weeks along with the report of the Ministry of Women and Child Development.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
BRANCH OFFICER